

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 943
ANSWERED ON 29.07.2024

Incidents of Paper Leak

943. SHRI SHAFI PARAMBIL:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has any data of incidents of paper leak of examinations conducted by State PSCs during the last 10 years;
- (b) if so, the details thereof, State-wise;
- (c) the details of disciplinary actions and punishments taken against the agencies for such serious lapses in conducting examinations; and
- (d) the measures taken or proposed to be taken by the Government to prevent the leak of examinations conducted by the Central as well as State agencies?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)**

(a) to (d) Competitive examinations are conducted by different Central and State Government Agencies for recruitment and for admission to educational institutions. Data regarding examination specific incidents is not maintained centrally in the Ministry.

As a deterrence to unfair means in public examinations, the Central Government has enacted the Public Examination (Prevention of Unfair Means) Act 2024. This Act has come into force w.e.f. 21st June, 2024 and Rules have also been notified thereunder on 23rd June, 2024. Stringent provisions have been provided for committing offences under the Act.
